

- 10—मैसर्स फौकट इजिनियरिंग एण्ड डिजाइन  
आर्गेनिजेशन  
11—मैसर्स खालसा इजिनियरिंग क०  
12—मैसर्स रिचर्डसन एण्ड कुड्डास  
13—मैसर्स कुम्भानी  
14—मैसर्स जनरल इलेक्ट्रिक क०

(11) कार्यों के सविदा पर दिए जाने के कारण—खानो और सयलो के लिए विभिन्न सनिर्माण कार्य-कलाप विशिष्ट कार्य के हैं और इन कार्यों का सविदा पर समुनर्देशित कर-ा साधारण पद्धति है। खेतड़ी ताम्र प्रायोजन में भी इसी पद्धति का अनुपालन किया जा रहा है विशेषकर उन कार्यों के लिए जा म्बायी प्रकृति के नहीं हैं ताकि सनिर्माण अवस्था में अस्थायी रूप से की जाने वाली उस अनिश्चित भर्ती का रोका जा सके जिस उत्पादन अवस्था में दौरान जारी नहीं रखा जा सकता। तथापि, कंपनी के वर्तमान सम्पत्तियों के अन्तर्गत जत्र भी संभव हो, रूपक सुवाद, व्ययन, सनिर्माण का पर्यवेक्षण आदि कार्यों का विभागीय रूप में भी किया जाता है।

मध्य प्रदेश में खानों की खुदाई के लिए  
लाइसेंस जारी किया जाना

6593 श्री अरविन्द नेताम क्या इस्पात  
और खान मंत्री यह बताने की कृपा करेंगे कि

(क) गत तीन वर्षों में मध्य प्रदेश के  
बन्सर जिले में खनिजों को बिकालमें हेतु कितनी  
गैर-सरकारी फर्मों को खानों की खुदाई के लिये  
लाइसेंस और खनन-पट्टे दिये गये, और

(ख) ऐसे लाइसेंस देने संबंधी शर्तें क्या  
हैं ?

इस्पात और खान मंत्रालय में राज्य मंत्री  
(श्री शाहनवाज खॉं) (क) और (ख)  
जानकारी एकत्रित की जा रही है और मन्त्र  
पटल पर रख दी जाएगी।

**Use of land vacated by Resettled  
Displaced Persons in Danda-  
karanya and Recovery of Loans  
and Properties from them**

6594 SHRI ARVIND NETAM Will  
the Minister of LABOUR AND REHABI-  
LITATION be pleased to state

(a) whether families of resettled displaced  
persons have deserted Dandakaranya Project,  
if so the number of families and whether  
the house and land vacated by the displaced  
persons families in Dandakaranya are being  
given to the local tribal families

(b) if not the reasons therefor and

(c) whether the families deserted have  
returned the properties of the Project and  
loans outstanding against them and if not  
the manner in which the loans and properties  
will be recovered ?

THE MINISTER OF LABOUR AND  
REHABILITATION (SHRI R. K. KHADIL-  
KAR) (a) and (b) According to the in-  
formation received from the Dandakaranya  
Project Administration 3215 families had  
left the rehabilitation sites and villages during  
the period 16.12.1971 to 6.5.1972. The  
vacant lands and houses are being utilized  
for the rehabilitation of other erstwhile East  
Pakistan families awaiting rehabilitation.

(c) Some families have returned some  
items such as bullocks. None have repaid  
outstanding loans. There is no means of  
recovering properties and outstanding loans  
except to the extent that the land and  
houses and bullocks if any are utilized for  
the resettlement of other displaced families.

**Integrated Development and Tribal  
Development by Dandakaranya  
Development Authority**

6595 SHRI ARVIND NETAM Will  
the Minister of LABOUR AND REHABI-  
LITATION be pleased to state

(a) whether the Dandakaranya Develop-  
ment Authority was set up with dual purpose  
of refugees resettlement and integrated devel-  
opment of the area with special reference to  
tribal development,

(b) if so, whether after the resettlement work having been over, the Dandakaranya Development Authority has started the integrated development, and

(c) if not, whether Government contemplate to ask the Dandakaranya Development Authority to start the work, if so, from which date and the estimated cost ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) Yes, Sir.

(b) and (c) The programme of resettlement of displaced persons from erstwhile East Pakistan and the integrated development of the area with particular regard to the promotion of the interests of the area's tribal population have been undertaken by the Dandakaranya Development Authority side by side. The resettlement work continuing

#### **Execution work of Potteru Scheme**

6596 SHRI ARVIND NETAM : Will the Minister of LABOUR AND REHABILITATION be pleased to state

(a) whether the execution work of Potteru Scheme will be taken up by the Orissa Government instead of the Dandakaranya Development Authority,

(b) the justification in the work being taken up by the State Government of Orissa: when workers likely to be surplus in Dandakaranya Development Authority could be absorbed against Potteru work, if taken up by the Dandakaranya Development Authority; and

(c) whether Government are considering to speed up Potteru execution work to avert reduction of staff, if not, the reason for the delay ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) The Government of Orissa has offered to release 40,000 acres of Land in the command of the Potteru Irrigation Scheme for the resettlement of displaced persons, provided the Central Government agrees to finance the said scheme. The estimated cost of the scheme, at present, is

Rs. 14.35 crores. The scheme is under examination. The question regarding the agency for the execution of the scheme will arise only after a decision about financing the scheme has been taken.

(b) and (c) Do not arise.

#### **Surplus Staff in Dandakaranya Development Project**

6579 SHRI ARVIND NETAM : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the work for integrated development of the area and local tribals will be taken up by the Dandakaranya project; how long the project will continue and whether there will be any reduction of the staff, and

(b) whether Government of India have prepared schemes to absorb the staff likely to be surplus, if so, the salient features of the schemes ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) and (b) The programme of resettlement of displaced persons from erstwhile East Pakistan and the integrated development of the area as well as the settlement of local tribals are being undertaken side by side. It is difficult to state how long project will continue.

There is a general scheme of the Government of India for absorbing staff rendered surplus on the basis of the recommendations of the Work Study by the Staff Inspection Unit of the Ministry of Finance, in other central Government offices through the Surplus Cell of the Department of Personnel. This scheme applies to the Dandakaranya Project, also.

#### **Participation of India in International Conferences, Congresses and Seminars**

6598. SHRI ANNASAHAB GOTKHI-NDE : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the number of the officials and non-